

[Shri B. N. Reddy]

atrocities in day light and even women were beaten. Please admit it because it is very important.

MR. SPEAKER : I have got no notice.

SHRI B. N. REDDY : I have given notice already.

12.47 hrs.

PAPERS LAID ON THE TABLE

INSURANCE (AMENDMENT) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a copy of the Insurance (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1051 in Gazette of India dated the 21st July, 1971, under sub-section (3) of section 114 of the Insurance Act, 1958. [Placed in Library. See No. LT-799/71]

COAL MINES FAMILY PENSION SCHEME ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : I beg to lay on the Table—

- (1) A copy of the Coal Mines Family Pension Scheme, 1971 (Hindi and English versions) published in Notification No. G. S. R. 299 in Gazette of India dated the 1st March, 1971, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Scheme Act 1948. [Placed in Library. See No. LT-800/71]
- (2) A copy of the Employees' Family Pension Scheme, 1971 (Hindi and English versions) published in Notification No. G. S. R. 315 in Gazette of India dated the 4th March, 1971, issued under section 6A of the Employees' Provident Funds and Family Pension Fund Act, 1952. [Placed in Library. See No. LT-801/71]

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-802/71]

GOVERNMENT REVIEW AND ANNUAL REPORT OF NATIONAL MINERAL DEVELOPMENT CORPORATION LTD., NEW DELHI

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-803/71].

GUJARAT AGRICULTURAL LANDS CEILING (AMENDMENT) RULES ; AND FOODGRAINS (PROHIBITION OF USE IN MANUFACTURE OF STARCH) AMENDMENT ORDERS, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : On behalf of Shri Shinde, I beg to lay on the Table—

- (1) A copy of the Gujarat Agricultural Lands Ceiling (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM-204/M-ICH-1162/63374-J in Gujarat Government Gazette dated the 28th May, 1971, under sub-section (4) of section 53 of the Gujarat Agricultural Lands Ceiling Act, 1960, read with clause (c)(iv) of the Proclamation dated the 13th May, 1971, issued

by the President in relation to the State of Gujarat together with an explanatory note. [Placed in Library. See No. LT—804/71].

- (2) A copy of the Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1082 in Gazette of India dated the 24th July, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—805/71].

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (CLASSIFICATION OF GOODS) RULES, 1971

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table—

- (1) A copy of the Monopolies and Restrictive Trade Practices (Classification of Goods) Rules, 1971, published in Notification No. G.S.R. 1033 in Gazette of India dated the 10th July, 1971, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT—806/71].
- (2) A statement (Hindi and English versions) explaining the reasons for delay in laying the above Notification and for not laying the Hindi version of the Notification simultaneously, [Placed in Library. See No. LT—807/71].

TARIFF COMMISSION REPORT ON RUBBER PRICES, GOVERNMENT RESOLUTION ON THE REPORT, ETC.

THE DEPUTY MINISTER IN THE

MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
- (i) Report (1969) of the Tariff Commission on Revision of minimum prices of raw rubber. [Placed in Library. See No. LT—808/71].
- (ii) Government Resolution No. 16 (3)-Plant (B)/69 dated the 28th April, 1971 (Hindi and English versions) notifying Government's decisions on the above Report. [Placed in Library. See No. LT—809/71].

- (2) A Statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in Sub-section (2) of section 16 of the said Act and also reasons as to why the Hindi version of the Report could not be laid on the Table simultaneously. [Placed in Library. See No. LT—810/71].

STATEMENTS SHOWING ACTION TAKEN ON VARIOUS ASSURANCES, ETC.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKRANAND) : I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :

Fourth Lok Sabha

- | | |
|-------------------------|-----------------------|
| 1. Statement No. XXXIV | Fourth Session, 1968 |
| 2. Statement No. XXVIII | Fifth Session, 1968 |
| 3. Statement No. XXVI | Seventh Session, 1969 |
| 4. Statement No. XVI | Eighth Session, 1970 |